

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1007 of 2001

(M.A.No.3367/01 in Diary No. 3380 of 2001)

Allahabad this the 07th day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Balbir Singh S/o Mangat Ram, R/o Chandra Nagar, District Saharanpur.
2. Deo Kumar S/o Shri Balbir Singh, R/o Chandra Nagar, District Saharanpur.

By Advocate Shri A. Tripathi.

Applicants

Versus

1. Union of India through its Secretary, Department of Post, Ministry of Communication, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, U.P. Circle, Lucknow.
3. Director, Postal Training Centre, Saharanpur.

Respondents

By Advocate Shri R.C. Joshi.

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

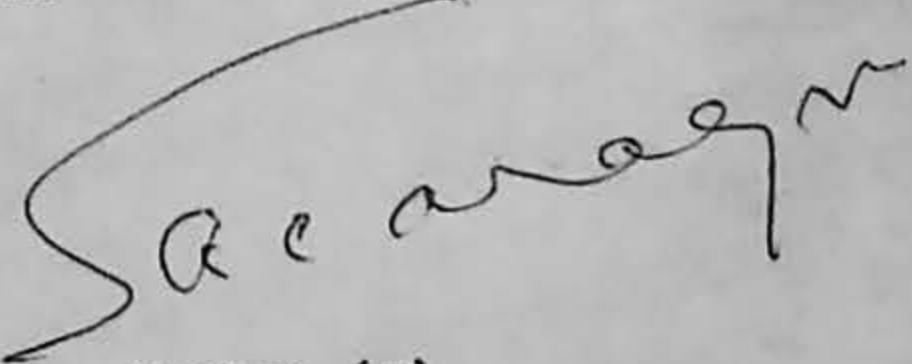
Shri Balbir Singh while in the service of respondents as Group 'D' employee was medically de-categorised and retired on medical ground w.e.f. 11th June, 1999, and immediately thereafter the applicant submitted the representation on 27.06.1999 for .... pg.2/-

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appointment of applicant no.2-Deo Kumar on compassionate ground, but without any result even after two years and for all this period whenever the applicant ventured to approach, he was called to complete one or the other formality of purely formal nature and thereafter again a long silence. When he lost his patience and in view of pressing indigent condition, he has come up before the Tribunal, seeking direction to appoint no.2 the applicant on compassionate ground.

2. Keeping in view the above position and the arguments placed from either side, I do not find expedient to allow the matter further linger in litigation and, therefore, decided the case with the direction that the case of compassionate appointment of the applicant no.2-Deo Kumar-son of disabled employee-Balbir Singh- applicant no.1, be finally decided within 8 weeks from the date of communication of this order. In case the prayer of the applicant is not acceded, a detailed, speaking and reasoned order be passed with reference to law, rules and departmental direction in this regard and also the previous instances where such prayer have been allowed, with copy to the applicant. No cost.



Member (J)

/M. M. /